

already been mentioned by Mr. Dhandapani. This is a State subject.

(Interruptions)

It is a State subject. Now, Prof. Dandavate.

SHRI ERA ANBARASU : It is a fraud on the people. I want to draw your attention to it.

MR. DEPUTY SPEAKER : You have already mentioned. I have also mentioned. It is a State subject.

12.05 hrs.

(RE : QUESTION OF PRIVILEGE)

PROF. MADHU DANDAVATE : I wish to draw your attention to the fact that the Hon. Speaker has already kept certain notices of mine pending. I only want to remind about my notice of the 12th April, 1983 regarding privilege notice against Shri P.C. Sethi, in connection with Shri Ghani Khan Chaudhuri's speech. That has been kept pending.

MR. DEPUTY-SPEAKER : You have yourself said that it is pending. You said that they are kept pending by the Hon. Speaker. How do you expect a reply from me ?

PROF. MADHU DANDAVATE : Whenever you are here, in the Chair, you are the Speaker.

MR. DEPUTY SPEAKER : That is pending. I told you.

PROF. MADHU DANDAVATE : Whenever you are here, you are the Speaker. Please do not abdicate the responsibility.

MR. DEPUTY-SPEAKER : That is all right. Now, you have raised a point. I will give my observation on that only on what you have raised now. I will give you my observations.

PROF. MADHU DANDAVATE : One more privilege notice, is also pending ; that is against Shri Veerendra Patil.

MR. DEPUTY-SPEAKER : I am not saying about the second one.

(Interruptions)

MR. DEPUTY-SPEAKER : I have already explained to Prof. Madhu Dandavate that the matter raised by him does not come within the ambit of breach of privilege and therefore the question of my giving consent under Rule 222 does not arise. I share, however, the general concern that what we need in our body-politic is a spirit of understanding and cooperation and that any talk of violence or confrontation is uncalled for, as our way of life is one of persuasion.

Now, Shri Mohanty.

PROF. MADHU DANDAVATE : That was regarding Shri Ghani Khan Chaudhuri's speech.

DR. SUBRAMANIAM SWAMY (Bombay North East) : Why have you forgotten me ? You have forgotten me.

MR. DEPUTY-SPEAKER : No. Now, Mr. Mohanty.

SHRI BRAJAMOHAN MOHANTY (Puri) : I have to mention about the special conditions of the peasants and farmers in Orissa.

MR. DEPUTY-SPEAKER : Yes, Mr. Mohanty, please. Everyone will be called. You can keep on standing, if you like.

SHRI BRAJAMOHAN MOHANTY : I have to mention about the distressing conditions which the peasants and farmers in Orissa are experiencing ; and they are suffering. Thousands of crores of rupees are lost and this loss is inflicted on them by the pests. The pesticide used is ineffective.

MR. DEPUTY-SPEAKER : Have you given a notice of a Calling Attention ?

SHRI BRAJAMOHAN MOHANTY : I have already given notice of a Calling Attention.

MR. DEPUTY-SPEAKER : It might be under the consideration of the Hon. Speaker. Now, sit down.

SHRI MAYATHEVAR (Dindigul) : Sir, I want to mention (Interruptions)

MR. DEPUTY-SPEAKER : I will call you last.

SHRI BRAJAMOHAN MOHANTY : I want to mention another matter.

MR. DEPUTY-SPEAKER : No, no. Pleased raise only one matter, Mr. Mohanty ; that is all right now.

SHRI BRAJAMOHAN MOHANTY : If a doctor administers wrong medicine, he is liable for prosecution. Even the State Government, ... (Interruptions)

MR. DEPUTY-SPEAKER : Please sit down. I have already said. What is this, you are saying ... (Interruptions)

SHRI BRAJAMOHAN MOHANTY : The State Government have not taken any action.

MR. DEPUTY-SPEAKER : Please sit down. Please sit down. If you are going to mention something about the Calling Attention, I have already given you an opportunity. Now please sit down. Yes, Mr. Subramaniam Swamy.

AN HON. MEMBER : What about this side ?

MR. DEPUTY-SPEAKER : I will call all. I will not forget Shri A.K. Roy.

DR. SUBRAMANIAM SWAMY : I am only raising one matter. But before raising it, I would like to say that Entry Tax is repugnant to our national integrity and you cannot just brush it aside. You please have the matter looked into.

I demand a statement from the Government on Tarapur issue which Mr. Singh has raised. The Minister of Atomic Energy—it must be the Prime Minister—should make a statement. How can such a thing just happen like this ? We have only one more day left.

MR. DEPUTY-SPEAKER : When you raise it, how do you want a decision to be given immediately ?

DR. SUBRAMANIAM SWAMY : No ;

it came at 6 A.M. in the newspapers. A statement should be made.

MR. DEPUTY-SPEAKER : All right. Now, Shri Soundararajan.

SHRI N. SOUNDARARAJAN (Sirlakasi) : Entry Tax is in force in various States. It is in force in several States run by the Congress (I).

MR. DEPUTY-SPEAKER : What do you want ?

SHRI K. MAYATHEVAR : No. In no other State, it is there.

MR. DEPUTY-SPEAKER : What do you want ?

SHRI N. SOUNDARARAJAN : I do not know why our hon. Members are raising this subject ; it is a State subject.

MR. DEPUTY-SPEAKER : Now Shri Rajesh Kumar Singh.

श्री राजेश कुमार सिंह (फिरोजाबाद) : मान्यवर, जिला आगरा के शमशाबाद कस्बे में पूरी हरिजन बस्ती ** मिलकर जला दी है। ** बस्ती जलाई गई है। सारे हरिजन घर छोड़कर बाहर पड़े हुए हैं। शमशाबाद कस्बा थाना के बगल में हरिजन बस्ती है। यह फोटो आप देख रहे हैं, पूरी हरिजन बस्ती जला दी गयी है। ** यह सब काम हुआ है।

MR. DEPUTY-SPEAKER : Are you raising any point about an Adjournment Motion or anything else ?

श्री राजेश कुमार सिंह : इस सत्र के केवल दो दिन ही शेष रह गए हैं। यहाँ पर पार्लमेन्टरी अफेयर्स मिनिस्टर बैठे हैं, क्या ये सरकार को सूचित नहीं कर सकते हैं ? (व्यवधान)

AN HON. MEMBER : He should not be allowed to make such allegations.

(Interruptions)

MR. DEPUTY-SPEAKER : There is no question.

I will go through the record. Please do not record anything. Now Mr. Chintamani Panigrahi....

(Interruptions)

MR. DEPUTY-SPEAKER : As regards whatever is allegatory, I will go through the record...

(Interruptions)

MR. DEPUTY-SPEAKER : If this is not done in an organised way, I am sorry I will go to the next item on the agenda. How many hon. Members can I hear? I have got only two ears, I can hear only one at a time. I have called Mr. Panigrahi....

(Interruptions)

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Hon. Deputy-Speaker, Sir, I want to bring to the notice of the Government that about 50,000 iron ore mine workers in Orissa, most of whom are tribals, are completely out of job because the MMTC which is a Central Government undertaking, is not lifting a single tonne of iron ore from the iron ore mines. This should be immediately looked into.

MR. DEPUTY-SPEAKER : Definitely it will be looked into....

(Interruptions)

MR. DEPUTY-SPEAKER : You wanted me to look into, it will be looked into.

SHRI CHINTAMANI PANIGRAHI : Secondly, because of the power cut there, the National Grid should supply power to the Orissa Zone so that the public sector undertakings like the fertilizer and the steel plants are run.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Sir, Mr. Amal Datta, Mr. Subramaniam Swamy and others have raised this question regarding Tarapore. I was waiting and trying to catch your eye. My appeal is that the Government should at

least come with a statement about Tarapore today and if they do not come, please allow a discussion tomorrow, we will discuss it. You can direct the Government....

(Interruptions)

MR. DEPUTY-SPEAKER : Now Mr. Sebastian....

(Interruptions)

MR. DEPUTY-SPEAKER : This thing has been raised and I have already told you what my powers are. It is left to the Government. I cannot direct the Government to issue any statement or place any statement before the House....

(Interruptions)

MR. DEPUTY-SPEAKER : That is all right, what you say is being noted by the Government also.

SHRI S.A. DORAI SEBASTIAN (Karur) : Sir, I have given a notice for Calling Attention with regard to the arrest of more than 3,000 traders and their illegal confinement by the Tamil Nadu Government and the imposition of entry taxes by that Government which is unconstitutional and violative of Articles 301 and 304 of the Constitution. I want a discussion on that.

MR. DEPUTY-SPEAKER : That is all right, that will be looked into. Now, Mr. Mayathevar.

SHRI K. MAYATHEVAR: Mr. Deputy-Speaker, Sir, the entire country knows that there is no water to drink in Tamil Nadu. I was on hunger strike and....*(Interruptions)*.

MR. DEPUTY-SPEAKER : That is all right. We know about the problem. Something has been done by the Central Government also. They have sent water by train.

SHRI K. MAYATHEVAR : There is no water in Tamil Nadu. I am thankful to the Government of India, the hon. Defence Minister and the Railway Minister for supplying drinking water to Tamil Nadu,

MR. DEPUTY-SPEAKER : Now what is that you want ? Have you given any Adjournment Motion ?

SHRI K. MAYATHEVAR : No Adjournment Motion I have given.

MR. DEPUTY-SPEAKER : Then how can you raise it ?

SHRI K. MAYATHEVAR : I have given notice under Rule 193 which is supported by Mr. Lawrence, a Communist M.P. and by Congress M.P., Mr. Era Anbarasu(Interruptions).

MR. DEPUTY-SPEAKER : What do you want now ? You want water for Tamil Nadu, that will be looked into. Now, Mr. A.K. Roy

(Interruptions)

MR. DEPUTY-SPEAKER : You record only what Mr. A.K. Roy says. All of you please sit down

(Interruptions)

MR. DEPUTY-SPEAKER : I have already told you that the matter shall be looked into.

SHRI K. MAYATHEVAR : I will not sit down.

MR. DEPUTY-SPEAKER : Then keep on standing !

(Interruptions)

MR. DEPUTY-SPEAKER : When I call another hon. Member, how can he be so selfish that he does not allow that Member, his own colleague, to raise his point ? Therefore, when I call the next Member, courtesy and humility demand that the first Member must sit down.

(Interruptions)

MR. DEPUTY-SPEAKER : I am sorry, I have called Shri A.K. Roy.

SHRI A.K. ROY (Dhanbad) : For the last ten days, many hon. Members of this

House have raised the question of the Kumar Dhubi Engineering Works, where 4,000 workers are unemployed for the last four years and 20,000 family members are starving. The Speaker has promised that he will consider our Calling Attention Notice. We have not received any intimation till today. Since tomorrow is the last day of the session, I would urge on you to admit that Calling Attention for tomorrow.

(Interruptions)

MR. DEPUTY-SPEAKER : I can call only one hon. Member to speak at a time. When I have called one hon. Member, all the others have to sit down. I am looking to both right and left.

SHRI HARISH KUMAR GANGWAR (Pilibhit) : Sir, are we not members of this House ?

MR. DEPUTY-SPEAKER : Definitely; nobody can question that.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri) : I would raise two questions. One is the acute shortage of water all over the country. Many of the hon. Members are agitated over this question. There was a question but it was not reached. So, I would request you to admit a half-an-hour discussion for tomorrow as a special case, because it is a very important issue.

Secondly, there is an acute scarcity of coins in Bombay city. I have given a motion about it. The passengers who travel in buses are asked to get down because the conductors have no change with them. Persons are indulging in blackmarketing in coins. I would, therefore, request you to consider my motion.

MR. DEPUTY-SPEAKER : With regard to the shortage of coins, a statement under Rule 377 is going to be read in this House by Dr. Subramaniam Swamy, who also belongs to Bombay.

SHRI K. LAKKAPPA (Tumkur) ; Sir, I am raising a very serious matter.

MR. DEPUTY-SPEAKER : Definitely;

when you raise it, it must be a serious matter.

SHRI K. LAKKAPPA : I would like to draw your attention to the fact that the Government of India had sanctioned Rs. 10 crores to Karnataka State, considering the drought situation in that State. What is happening is that the State Government are spending the entire money in Kanakpura for the elections campaign of the State Government, ignoring the rest of the State, which is a very serious matter.

MR. DEPUTY-SPEAKER : What reply do you want from me? Ask your MLA in Karnataka to take it up with the State Government. Shri Amal Datta.

(Interruptions)

MR. DEPUTY-SPEAKER : I will call you. You must speak only when you are called.

SHRI AMAL DATTA (Diamond Harbour) : I want to join my friends, who have asked for a statement from the Government on the issue of the Tarapore atomic power plant. I want to say that the Government have been hiding everything concerning the Department of Atomic energy in such a fashion...

MR. DEPUTY-SPEAKER : I have already replied to it, when it was raised by Shri Satyasadhan Chakraborty. I will give the same reply to you.

SHRI AMAL DATTA : There should be a parliamentary committee to go into it and investigate.(Interruptions)

MR. DEPUTY-SPEAKER : I have already given the reply. If he raises the same issue, can I change my reply?

श्री राम प्यारे पनिका (राबर्ट्सगंज) : उपाध्यक्ष महोदय, अभी लकम्पा जी ने सूखे सम्बन्धी बात की है और यह बात सही है कि भारत सरकार ने इस साल सूखे और बाढ़ के कारण हुई क्षति के लिए अधिकतम धनराशि सहायता के रूप में दी है लेकिन दुर्भाग्य की बात यह है कि जबकि

उत्तर प्रदेश देश सब से ज्यादा सूखे और ओलों से प्रभावित हुआ है और लगातार 4-5 साल से प्रभावित है, उसको कोई सहायता नहीं मिली है। मैं आपके माध्यम से भारत सरकार से यह कहना चाहता हूँ कि यदि उत्तर प्रदेश की सरकार ने कोई टेक्निकल गलती की है और समय से सहायता की मांग नहीं की है, तो उस पर ध्यान दिये बगैर उत्तर प्रदेश को भी सहायता दी जाए।... (व्यवधान)

उपाध्यक्ष महोदय : श्री हरीश कुमार गंगवार।

श्री हरीश कुमार गंगवार : उपाध्यक्ष जी, पहले तो मैं अपना नाम बताता चाहता हूँ। 29 और 6 तारीख को मेरा ब्लेक आऊट किया गया है। अखबारों ने, खामतीर से हिन्दुस्तान टाइम्स ने किया है। इसलिए मैं अपना नाम बता रहा हूँ, शायद मेरा नाम वे न जानते हों, इसलिए मेरा अखबार में न आया हो। मेरा नाम हरीश कुमार गंगवार है और मैं डी०एस०पी० का हूँ।

MR. DEPUTY-SPEAKER : This is not a matter for privilege.

श्री हरीश कुमार गंगवार : यह सब लोग जान लें।

MR. DEPUTY-SPEAKER : You cannot raise everything. This is not a matter for privilege.

श्री हरीश कुमार गंगवार : मैं प्रिविलेज की बात नहीं कह रहा हूँ। श्रीमन्, अब मैं यह कहना चाहता हूँ। यह एक बहुत बड़ी गंभीर बात है।

(व्यवधान)

अब मैं दूसरी बात कह रहा हूँ। पहले तो मैंने जानकारी कराने के लिए कहा था। बात जो अब मैं कहने जा रहा हूँ वह यह है कि जितने नेशनल-इज्ड बैंक्स हैं, शैड्युल्ड बैंक्स हैं उनमें एक ट्रेडर्स बैंक भी है...

MR. DEPUTY-SPEAKER : It is all right. The press has got its own freedom. How can you interfere with their work ?

श्री हरीश कुमार गंगवार : श्रीमन् इसमें... (व्यवधान) रुपये का बैंगलिंग हुआ है। यह अखबार में छपा है। इण्डियन एक्सप्रेस में...

MR. DEPUTY-SPEAKER : Now, Mr. Chandrajit Yadav.....

(Interruptions)

MR. DEPUTY-SPEAKER : I have never asked you to stand up on the bench. You must take the House seriously. It is not proper. I want that all hon. Members should maintain decency and decorum.

श्री हरीश कुमार गंगवार : आप मेरी बात तो सुन लें.....

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : Sir, I rise on a point of order. It is utterly unbecoming...

(Interruptions)

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : This way it is not possible to conduct the proceedings. If he wants, he may even stand upside down. He is playing for the press.

MR. DEPUTY-SPEAKER : Now, I am going to the next item—Papers to be laid on the Table. Nothing doing, I am not allowing anybody.

12.22 hrs.

PAPERS LAID ON THE TABLE

Review on and Annual Report of Indian Farmers Fertilizer Cooperative Ltd. New Delhi for 1981-82 and Statement for delay, Review on and Annual Report of Krishak Bharati Cooperative Ltd., New Delhi for 1981-82 and Statement for delay, Annual Report of Indian Council of Agricultural Research, New Delhi for 1981-82 and Statement for delay.

THE MINISTER OF AGRICULTURE

(RAO BIRENDRA SINGH) : I beg to lay on the Table

1. (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertilizer Co-operative Limited, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Co-operative Limited, New Delhi, for the year 1981-82.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-6598/83].
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1981-82, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi for the year 1981-82.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-6599/83].
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi for the year 1981-82 Part-II (Administration and Finance).
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (5) above. [Placed in Library. See No. LT-6600/83].